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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

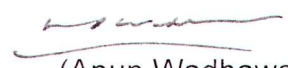
Notification No. 14 /2015-2020
New Delhi, Dated: 14 July, 2016

Subject: Updation in Para 8 (B) of General Notes Regarding Import Policy of ITC (HS), 2012, Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby updates Para 8 (B) of General Notes Regarding Import Policy of ITC (HS), 2012, Schedule – I (Import Policy), as under:

Existing Para 8 (B) of General Notes Regarding Import Policy of ITC (HS), 2012, Schedule – I (Import Policy).	Revised Para 8 (B) of General Notes Regarding Import Policy of ITC (HS), 2012, Schedule – I (Import Policy).
Hazardous Wastes: Imports of Hazardous Waste shall also be subject to the provisions of Chapter IV of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, (These rules can be accessed from the website of Ministry of Environment and Forests - http://envfor.nic.in). Accordingly, hazardous waste (including substances containing or contaminated with such hazardous wastes) as specified in Schedule VI of Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008 shall be 'Prohibited' for imports, notwithstanding anything contained in this ITC (HS).	Hazardous Wastes: Imports of Hazardous Waste shall also be subject to the provisions of Chapter III of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, (These rules can be accessed from the website of Ministry of Environment and Forests - http://envfor.nic.in). Accordingly, hazardous waste (including substances containing or contaminated with such hazardous wastes) as specified in Schedule VI of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be 'Prohibited' for imports, notwithstanding anything contained in this ITC (HS).

2. **Effect of this Notification:** Consequent to the Notification GSR No.395 (E) dated 04.04.2016 by the Ministry of Environment, Forests and Climate Change, Government of India, Para 8 (B) of General Notes Regarding Import Policy of ITC (HS), 2012, Schedule – I (Import Policy) stands updated.


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